

OPEN COURT

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CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH

ALLAHABAD

DATED: THIS THE 11th DAY OF MARCH 1997

Hon'ble Mr. S. Das Gupta AM

CORAM : Hon'ble Mr. T. L. Verma JM

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Misc. Contempt Application no. 28 of 1996

IN

ORIGINAL APPLICATION NO. 33 of 1996

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Iqbal Bahadur s/o Late J. B. Srivastava

resident of 1112/4, Gondu Compound,

Civil Lines, Jhasni. - - - - - Applicant

C/A Sri M.P.Gupta

Sri S.K.Misra

Versus

1. Sri R. N. Aga, Divl.Railway Manager,
Central Railway, Jhansi.

2. Sri Amit Kaushik, Sr.D. A. O.,
Central Railway, Jhasni.

- - - - - Respondents

C/R Sri A. K. Gaur.

ORDER

By Hon'ble Mr. S. Das Gupta AM

This contempt application arises out of
the interim order passed on 4.2.1996 in O.A.33/96

2. In the aforesaid O.A. the applicant was
aggrieved by the order reducing his pay from Rs.1183/-

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to Rs.1077/- and also making recovery ~~for~~ the alleged overpayment. By the order dated 14.2.1996, reduction in pay and also recovery for the alleged overpayment was stayed.

3. In the C.A., respondents have specifically stated that they have already complied with the order. They have also contended that immediately ~~of~~ ^{after} the order dated 9.4.1996 suspension of the applicant has been restored to the original rate and also recovery of overpayment stopped.

4. In the R.A., the applicant has not denied that the compliance of court's order has been made, but it has been stated that there has been delay in complying with the order.

5. We have noted that the interim order was passed on 14.2.1996. This order was ex parte at the stage of admission. It must have taken sometime in complying with the order of the Tribunal, ~~is~~ less than ⁱⁿ ~~are~~ 2 months ~~time~~. We ~~do~~ not, therefore, convinced that there has been any deliberate or intentional delay on the part of the respondents.

6. In view of the foregoing, contempt proceedings are dropped and notices issued discharged.


Member (J)


Member (A)

SOI